# Bill No. 32 of 2019

# THE RIGHT OF CHILDREN TO FREE AND COMPULSORY EDUCATION (AMENDMENT) BILL, 2019

Βv

SHRI NISHIKANT DUBEY, M.P.

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### **BILL**

further to amend the Right of Children to Free and Compulsory Education Act, 2009.

BE it enacted by Parliament in the Sixty-ninth Year of the Republic of India as follows:-

1. (1) This Act may be called the Right of Children to Free and Compulsory Education Short title and (Amendment) Act, 2019.

commencement.

- (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.
  - 2. In the Right of Children to Free and Compulsory Education Act, 2009 (hereinafter Amendment of section 2. referred to as the principal Act), in section 2,—
- (a) in clause (c), for the words "six to fourteen years", the words "three to 10 eighteen years" shall be substituted;

35 of 2009.

(b) in clause (n), after the word "imparting", the words "pre-school education and" shall be inserted.

Amendment of section 3.

**3.** In section 3 of the principal Act, for the words "six to fourteen years", the words "three to eighteen years" shall be substituted.

Amendment of section 4.

**4.** In section 4 of the principal Act, for the words "child above six years of age", the 5 words "child above three years of age" shall be substituted.

Amendment of section 8.

- **5.** In section 8 of the principal Act, in clause (*a*), for the *Explanation* the following shall be substituted namely:—
  - "Explanation.—The term "compulsory education" means obligation of the appropriate Government to—
    - (i) provide free pre-school education and elementary school education to every child of the age of three to eighteen years; and

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(ii) ensure compulsory admission, attendance and completion of pre-school education and elementary education by every child of the age of three to eighteen years."

Amendment of section 9.

**6.** In section 9 of the principal Act, in clause (d) for the words "up to the age of fourteen years", the words "up to the age of eighteen years" shall be substituted.

#### STATEMENT OF OBJECTS AND REASONS

India being the signatory to the United Nations Convention on the Rights of the Child (UNCRC), had committed to Article 28 of the UNCRC, made it incumbent on the State to provide elementary education compulsory and free to all. The foundation of schooling is laid in the early years between the ages of three to six years. These early years are regarded as the foundation years and critical for mental and emotional development of a child. The age group is significant for brain development and sets the foundation for sound and basic learning in later years. Hence, it is proposed that minimum age of children is to be reduced from six to three years so that this important age group is covered under the Right of Children to Free and Compulsory Act, 2009. Moreover, the existing school system in our country consists from elementary to plus two, accordingly, the maximum age of children for free and compulsory education be enhanced from fourteen to eighteen years.

Hence, this Bill.

New Delhi; *June* 4, 2019.

**NISHIKANT DUBEY** 

# FINANCIAL MEMORANDUM

Section 7 of the principal Act makes it obligatory for the Central and State Governments to provide funds for carrying out provisions of the Act. The proposed amendments as given in clauses of the Bill lowers the entry level age from 6 to 3 years and increases the maximum age limit from 14 to 18 years of every child for free and compulsory education, thereby increasing the financial burden of the Central Government. The Bill, if enacted, would involve additional expenditure from the Consolidated Fund of India and it is very difficult to estimate the expenditure at this juncture as the same would depend upon the number of students added by the proposed amendment of the Act.

No non-recurring expenditure is likely to be involved.

# *ANNEXURE*

# Extracts from the Right of Children to Free and Compulsory Education Act, 2009

(Act No. 35 of 2009)

		(1101110.5	5 01 2005)			
*	*	*	*	*	*	
	2. In this Act, unless the	context otherw	vise requires,—			Definitions.
*	*	*	*	*	*	
	(c) "child" means	a male or femal	e child of the age	of six to fourteen y	years;	
*	*	*	*	*	*	
	(n) "School" mear includes—	as any recognize	ed school impartin	g elementary educ	cation and	
*	*	*	*	*	*	
com	3. (1) Every child of the pulsory education in a new *					Right of child to free and compulsory education.
4. Where a child above six years of age has not been admitted in any school or though admitted, could not complete his or her elementary education, then, he or she shall be admitted in a class appropriate to his or her age:  * * * * * * * * * * * * * * * * * * *						Special provisions for children not admitted to, or who have not
	Ť	, ,	T.		·	completed elementary education.
	<b>8.</b> The appropriate Government shall—					Duties of appropriate
	(a) provide free and compulsory elementary education to every child:					Government.
*	*	*	*	*	*	
	Explanation.—The term "compulsory education" means obligation of the appropriate Government to—  (i) provide free elementary education to every child of the age of six to fourteen years; and					
	(ii) ensure co		ssion, attendance a ge of six to fourte		lementary	
*	*	*	*	*	*	
	9. Every local authority shall—					Duties of local
*	*	*	*	*	*	authority.
	(d) maintain recorits jurisdiction, in such i			ırteen years residi	ing within	



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(Shri Nishikant Dubey, M.P.)